

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No401
IA/1021(AHM)
2022
in

CP(IB) 386 of 2020

Proceedings under Section Sec 30(6) & 31 of IBC,2016 r.w Regulation 39(4)

IN THE MATTER OF:

Vikash Jain Resolution Professional of Shreebhav Polyknits Pvt LtdApplicant

.....Respondent

Order delivered on ..03/02/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the SRA : Mr. Ravi Pahwa, Adv.
For the RP : Mr. Monaal Davawala, Adv.
For the Respondent :

CLARIFICATION

Learned Counsel was directed to clarify the following query.

Compliance affidavit by successful resolution applicant does not explain or clarify the query no. 2 raised on 24.01.2023. Also, there is mention of catena of judgments relied upon by the Successful Resolution Applicant but same are not annexed.

Learned Counsel Mr. Pahwa for Resolution Applicant and Learned Counsel Mr. Davawala for RP has made submissions to clarify the queries raised by the Bench about plan being in consonance with the provisions of the Code and there is no bar for such contingent clauses for the benefit of the claimants / corporate debtor.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**